



2026:AHC:171304

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 26628 of 2026

Dheeru

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Aftab Alam
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Aftab Alam, learned counsel for the applicant and Shri Radhey Shyam, learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 121 of 2026, under Sections 64(1), 333, 352, 351(3) of B.N.S. and Section 67 of I.T. Act, Police Station Naraini, District Banda, during the pendency of the trial.

3. Learned counsel for the applicant has submitted that the applicant has been falsely implicated in the present case though there is no incriminating material against him. It is further submitted that in the first information report as well as in the first statement of the victim, there is no allegation of rape, however, the victim later on gave another application stating therein that the applicant committed rape on her and he also recorded a video of the incident and made it viral. It is further submitted that the victim is a major married lady and no such video or photograph as alleged has been recovered from the possession of the applicant and the husband of the applicant is said to have provided a photograph to the Investigating Officer, in which, the victim is not identified. It is further submitted that the medico legal report does not support the allegation of commission of rape on her. It is further submitted that the applicant is having no criminal history and the applicant has been languishing in jail since 15.06.2026, in case, he is granted bail, he will not misuse the liberty of bail and would cooperate in

the trial proceedings.

4. Per contra, learned A.G.A. has vehemently opposed the prayer for bail and it has been submitted by him that the victim in her statement recorded under Section 183 BNSS has stated that the applicant committed rape on her and is also said to have recorded a video of the incident and has made it viral.

5. As per first information report as well as in the first statement of the victim, there is no allegation of rape, however, the victim later on gave another application stating therein that the applicant committed rape on her and he also recorded a video of the incident and made it viral. It is further submitted that the victim is a major married lady and no such video or photograph as alleged has been recovered from the possession of the applicant and the husband of the applicant is said to have provided a photograph to the Investigating Officer, in which, the victim is not identified. It is further submitted that the medico legal report does not support the allegation of commission of rape on her. It is further submitted that the applicant is having no criminal history and the applicant has been languishing in jail since 15.06.2026.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of *Kapil Wadhawan vs Central Bureau of Investigation* reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of *Maya Tiwari Vs. State of U.P.* reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Accordingly, the present application is **ALLOWED**.

8. Let the applicant- **Dheeru** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the

following conditions:-

- (i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- (iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- (iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

11. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. Office is directed to send a copy of this order to the applicant through **Jail Superintendent**, Banda via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 14, 2026
RKM